

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI
OA No. 2693/2019**

New Delhi, this the 8th day of November, 2019

**HON'BLE MRS. JUSTICE VIJAYA LAKSHMI, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

1. Kiran Kapoor,
D/o Sh. B. D Lamba, Wife of Sh. Perveen Kumar,
Aged about 58 years,
Working as Junior Hindi Translator,
R/o C-44, Third Floor, Sharda Puri, Ramesh Nagar,
New Delhi-110015

 2. Seema Dubey,
Wife of Sh. Devender Dubey,
Aged about 53 years,
Working as Assistant Director (Official Language),
R/o Q-60, Nivedita Kunj, R.K Puram, Sector-10,
New Delhi-110022
-Applicants

(By advocate : Mr Akash Verma)

Versus

Union of India

1. The Secretary,
Government of India,
Ministry of Health, Nirman Bhawan,
New Delhi-110001

 2. Director General, Health Services,
Nirman Bhawan,
New Delh-110001

 3. Medical Superintendent,
Dr. Ram Manohar Lohia Hospital,
Baba Kharak Singh Marg,
New Delhi-110001
-Respondents

(By advocate : Mr Krishna Kumar for R 1 to 3)

ORDER (ORAL)**Mr. Pradeep Kumar, Member (A):**

Heard Mr Akash Verma, learned counsel for the applicant and Mr Krishna Kumar, learned counsel for respondents no 1 to 3.

2. The applicant pleads that they had submitted a representation to the respondents on 25.10.2018 and this has not been replied as yet. At this stage, the applicants will be satisfied, if directions can be issued to the respondents to pass a reasoned and speaking order on their representation.
3. The OA is disposed of at admission stage itself, without going into merits. The applicants are granted the liberty to file a fresh representation, if they so wish, within a period of one month. The respondents are directed to pass a reasoned and speaking order on the same within a period of three months thereafter under advice to applicants. No costs.

(Pradeep Kumar)**Member (A)****(Justice Vijaya Lakshmi)****Member (J)**